

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THURSDAY, THE THIRD DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

CONTEMPT CASE NO: 3335 OF 2026

Contempt Case under Sections 10 to 12 of Contempt of Courts Act 1971 to punish the respondent herein for the willful and deliberate disobedience of the order dated 23.04.2026 passed in WA No. 466 of 2026.

Between:

M/s. Bismilla & Shakthi Metal Industries, (previously M/s. Venkateshwara Metal Crushing) Bearing HT Service No. MDK 2521 at Sy.No.132, Lingareddypet Village, Manoharabad Mandal, Medak District Rep.by its Managing Partner, Ghouse Khan S/o. Sri. Qutbuddin Khan, Aged about 41 years, Occ: Business, R/o. H.No. 9-4-4/B/8/1, NFS Colony, Hakeempet, Tolichowki, Hyderabad.

...Petitioner/Writ petitioner

AND

1. Sri Jithin Patil, IAS, Chairman and Managing Director, Telangana State Southern Power Distribution Company Limited, Vidyuth Soudha, Somajiguda, Hyderabad.
2. Smt. K. Sudha Madhuri, Chief General Manager (Revenue) Telangana State Southern Power Distribution Company Limited, Corporate Office, TGSPDCL, Mint Compound, Hyderabad.
3. Sri Gourath Raj, Divisional Engineer (Operation), Telangana State Southern Power Distribution Company Limited (TGSPDCL), Toopran, Medak District.
4. Sri Narayan Naik, Superintending Engineer (Operation), Telangana State Southern Power Distribution Company Limited (TGSPDCL), Toopran, Medak District.

...Respondents/Respondents

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to restore power supply to the petitioner's service connection vide HT Service No. MDK2521 forthwith basing on petitioner application dated. 29-06-2026 pending disposal of contempt case.

Counsel for the Petitioner : Sri Amaragani Malsoor Goud

**Counsel for the Respondent No. 4 : Sri N Sreedhar Reddy
(Standing Counsel for Telangana
TRANSCO)**

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

**CONTEMPT CASE No. 3335 of 2026
(CNR No.HBHC010453582026)**

DATED : 03.09.2026

Between:

M/s. Bismilla & Shakthi Metal Industries

... Petitioner

AND

Sri Jithin Patil, IAS and three others

... Respondents

ORDER:

Sri Amaragani Malsoor Goud, learned counsel appears for petitioner.

Sri N. Sreedhar Reddy, learned counsel appears for respondents.

2. This Contempt Case was preferred alleging wilful disobedience of the directions passed by this Court in the judgment dated 23.04.2026, specifically para 9 thereof, in Writ Appeal No.466 of 2026. Para 9 of the said judgment reads as under:

"9. Therefore, upon hearing the learned counsel for the parties and after going through the relevant records and the proceedings dated 11.12.2025 whereby sanction has been accorded in favour of M/s. Al-Meezan Metal Industry to undertake quarrying operations, we are of the opinion that the appellant shall make a fresh application for HT Service Connection to its premises as per the conditions of the General Terms and Conditions of Supply which require payment of outstanding dues against the previous Service Connection. If the appellant makes the said payment, the respondent company would consider grant of fresh electricity Service Connection in favour of the appellant without any delay subject to other formalities and compliance being made by the appellant. However, the dispute on the computation of the bill totalling to Rs.27,47,730/- be raised by the appellant before the Consumer Grievance Redressal Forum. The deposit of Rs.27,47,730/- would be subject to the outcome of the decision of the Consumer Grievance Redressal Forum. Having said so, we are

of the opinion that the observations made by the learned writ Court as to deliberate suppression of facts for not disclosing the communication dated 12.12.2024 of the Assistant Director of Mines and Geology were not warranted as there was no communication of the letter dated 13.12.2024 to the appellant by either the Assistant Director of Mines and Geology or the respondent company. The observation of the learned writ Court in respect of deliberate suppression of fact by the appellant deserves to be removed. Therefore, in view of the nature of the order passed today, the observation of the learned writ Court as regards the suppression of fact and the imposition of costs of Rs.2,00,000/- are set aside.

The Writ Appeal is disposed of in the aforesaid terms. There shall be no order as to costs.”

3. Perusal of the counter affidavit filed by the respondents shows that the petitioner did not make an application for fresh Service Connection before the Consumer Service Center or online portal, tgsouthernpower.org. Instead, an application on a plain paper was made which was treated as an application for restoration of the earlier agreement which had already been terminated. As per the breakup annexed to the letter dated 30.05.2026, the petitioner has been called upon for payment of Rs.54,47,618/- towards outstanding arrears of electricity dues. Therefore, the respondents have not committed any contempt of the judgment dated 23.04.2026 rendered by this Court in Writ Appeal No.466 of 2026.

4. After some arguments, learned counsel for the petitioner submits that the petitioner would make an application online for fresh service connection in terms of the directions passed by this Court in the judgment dated 23.04.2026, specifically para 9 thereof, in Writ Appeal No.466 of 2026.

5. The petitioner is at liberty to do so. Needless to say, such application be considered in accordance with law and as per the directions contained in para 9 of the judgment dated 23.04.2026 in Writ Appeal No.466 of 2026.

Accordingly, the instant Contempt Case is disposed of.

Miscellaneous applications, if any pending, shall stand closed.

SD/- N. SRIHARI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri N Sreedhar Reddy, Standing Counsel for Telangana TRANSCO [OPUC]
2. One CC to Sri Amaragani Malsoor, Advocate [OPUC]
3. Two CD Copies

Sa/BA

HIGH COURT

DATED: 03/09/2026

ORDER

CC.No.3335 of 2026



DISPOSING OF THE CONTEMPT CASE

6 Copies

T.P.
11/09/26